

AWARD**BEFORE LOK ADALAT DATED 09.09.2017**

HELD AT JHARKHAND HIGH COURT, RANCHI

[Organized by High Court Legal Services Committee under Section 19,

Legal Services Authorities Act, 1987, (Central Act)]

**BENCH NO. 02**

Case No. W.P.(S). No. 1725/ 2017

1. Petitioner/ Appellant:- Madhuri Mishra

Versus

2. Respondent/O.P.(s):- The State of Jharkhand

Present:-Name of Hon'ble Judge:- **Hon'ble Mr. Justice Dr. S.N. Pathak**Name of Advocate Member:- **Ms. Vandana Singh, Advocate**AWARD

The dispute between the parties having been referred for determination to the Lok Adalat and the parties having compromised/ settled the case/ matter upto the extent of Award, the following award is passed in term of settlement that Mr. Shivendra Kumar  
D.S.E. Ranchi is personally present in the Court and gives  
an undertaking that the amount of leave encashment of  
the petitioner will be deposited in her account within a  
week.

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

*Pooja Kumari, Adv*

Petitioner/ Plaintiff/Appellant

*Manoj Kumar, Adv*  
Respondent/O.P.

Sd/-

(Dr. S.N. Pathak, J.)

True Copy

*Punit*

Secretary/ Sr. P.A./P.A.

22/09/2017



(Seal of the Committee)

*Vandana Singh*  
Sign. of Advocate Member